

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1253
TO BE ANSWERED ON 20.12.2018

INCORPORATION OF KUDUMI IN FIFTH SCHEDULE

1253. SHRI PRASHANTA NANDA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the State of West Bengal and Jharkhand have requested the Central Government to give recognition to Kudumi as tribals and incorporate them in the Fifth Schedule to the Constitution of India; and
- (b) if so, what action has been taken by the Central Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI SUDARSHAN BHAGAT)

(a) & (b): The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

Governments of West Bengal and Jharkhand have not sent any proposal for inclusion of 'Kudumi' community in the lists of Scheduled Tribes of these States.
